

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No.536 of 2021

Kabilash Choudhary	Petitioner
	Versus			
The State of Jharkhand	Opposite Party

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Amritansh Vats, Advocate
For the State	: Mr. Suraj Verma, A.P.P.

03/05.04.2021 Heard Mr. Amritansh Vats, learned counsel for the petitioner and Mr. Suraj Verma, learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the request of learned counsel appearing for the petitioner, let this matter appear after two weeks under the heading "For Admission".

In the meantime, State will also file counter affidavit.

(Sanjay Kumar Dwivedi, J.)

Anit